

**High Court of Karnataka
Bengaluru
Dated:30-06-2020**

NOTICE

1. During last few days, the number of cases tested positive for Covid-19 in the city of Bengaluru are multiplying. Considering the safety of members of the Bar and the Court staff, till further orders, physical hearing of the cases at the Principal Bench of High Court at Bengaluru shall stand cancelled and only those Benches which are already notified for hearing of urgent matters through Video Conferencing will function. The Benches at Dharwad and Kalaburagi shall function normally as per notified schedule.

2. The cause list of urgent matters notified for today (30th June 2020) will be taken up tomorrow (Wednesday 1st July 2020) for Video Conferencing hearing. The urgent cases which are fixed for Wednesday-1st July 2020 shall be listed on Thursday-2nd July 2020 and Friday-3rd July 2020 for Video Conferencing hearing.

3. Members of the Bar are requested to send requisitions for listing of only those cases which are really extremely urgent. It is noticed that large number of requests are being forwarded by e-mail for listing of matters which are not really urgent. If this continues and the members of the Bar do not cooperate, it will become very difficult for the Court to function. This may result in stopping of Court functioning. Therefore, the cooperation of the members of the Bar is solicited. The requests for listing forwarded by e-mail will require 72 hours for processing instead of 48 hours as mentioned in the Standard Operating Procedure (SOP).
4. The appointments given for filing of cases on Thursday (2nd July 2020) and Friday (3rd July 2020) are not cancelled. The appointments given for rectification of objections are also not cancelled.
5. Those who have been given appointments for physical filing of cases and for rectification of objections today (30th June 2020) can visit the Court on Friday (3rd July 2020) as per slots already given today (30th June 2020). In the next

week, the number of slots for physical filing and for rectification of objections will be reduced.

6. The Bench of Hon'ble Chief Justice and Hon'ble Mrs. Justice B.V. Nagarathna which is scheduled to hear Public Interest Litigations in respect of Covid-19 stands reconstituted and the Bench of Hon'ble The Chief Justice and Hon'ble Mr. Justice Aravind Kumar will hear the said matter.
7. The High Court (only the Principal Bench at Bengaluru) and all other Courts in Bengaluru Urban and Rural Districts shall remain closed on Saturday (4th July 2020).

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL